

24

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

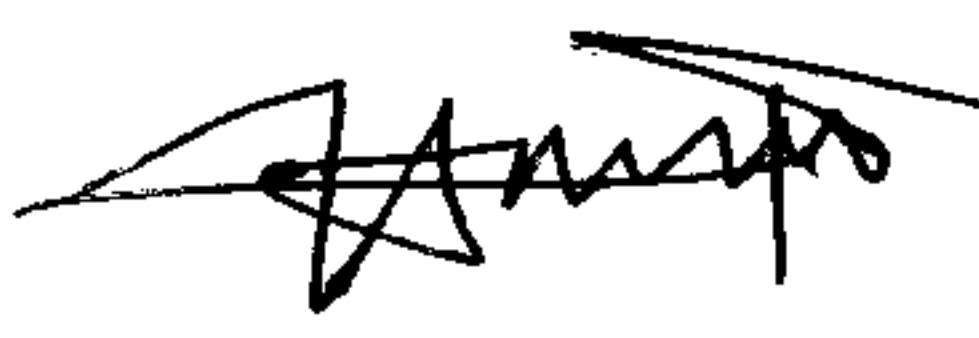

**IA 96 of 2018 in CP(IB) 200/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2018**

Name of the Company: Dharmendra Dhelariya IRP of Raninga Ispat Pvt Ltd.  
V/s.  
Pravinchandra Premjibhai Raninga & Ors.


Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARMISH K. SHAH	Advocate	R-P	
2.	Rashesh Parikh. Kishan Dave }	Advocate	R-3	R.H. Parikh Kishan Dave
3	RITU SHAH FOR THAKKAR AND PAHWA	Advocate	Resp.	
4.				

**ORDER**

Advocate Mr. Harmish Shah is present the Resolution Professional. Advocate Ms. Ritu Shah for Sr. Advocate Mr. Thakkar & Pahwa is present for Respondent. Advocate Mr. Rashesh Parikh with Mr. Kishan Dave is present for Respondent no.3.

The Learned Lawyer appearing for both sides apprised this Bench that Corporate Debtor has preferred an appeal before Hon'ble National Company Law Appellate Tribunal, which is pending for final disposal. Seen the order dated 13.07.2018 passed by the Hon'ble NCLAT. On perusal of the order, it is found that there is no stay order passed by the Hon'ble National Company Law Appellate Tribunal in respect of the proceeding pending before this Bench.





Ld. Lawyer appearing on behalf of the R.P. submitted that Corporate Debtor is not co-operating by providing detail information to the R.P. Consequent upon which R.P. could not perform his duty diligently.

Ld. Lawyer appearing on behalf of the Respondent submitted that Corporate Debtor provided 70% of the information. However, the Learned Lawyer of the Resolution Professional may send further information with regard to the required documents.

Meanwhile, the Respondent is expected to co-operate with the Resolution Professional by providing the requisite information, since there is no stay by the Hon'ble National Company Law Appellate Tribunal.

List the matter on 09.08.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 23<sup>rd</sup> day of July, 2018

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**